

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

23/8/93

(1)	RA No.31/93 in Regn.No.OA 241/92	Date of decision:
	Central Hospital	... Petitioners
		vs.
	Mrs.Savita Bodke	.. Respondent
(2)	RA No.32/93 in OA No.231/92	
	Central Hospital	.. Petitioners
		vs.
	Mrs.Lalita Shirodkar	.. Respondents
(3)	RA No.33/93 in OA No.230/92	
	Central Hospital	... Petitioners
		vs.
	Mrs.Milan Parkar	.. Respondent

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN (J)
THE HON'BLE MS.USHA SAVARA MEMBER(A)

ORDER

(Passed by Hon'ble Mr. Justice S.K.
Dhaon, Vice Chairman(J) in circulation)

These Review Applications are directed
against the same order passed by us and, therefore,
are being disposed of by a common order. These
Review Applications have been presented by
the Union of India.

2. OA Nos.241/92. 231/92 & 230/92 raised
the same controversy. They were heard together
and were disposed of by a common order on 2.3.93.

3. The contents of the three Review
Applications are the same. We have read and
re-read the order dated 2.3.93 i.e. the order
under review. We are unable to discern any
error apparent on the face of the record in
it. Our power of review is circumscribed by
the provisions of Order 47 Rule 1 of the CPC.

4. The Review Applications are rejected.

5. We are disposing of these Review Applications by adopting the process of circulation which is permissible under the Rules.